



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 1901/2021**

**This the 07<sup>th</sup> day of September, 2021**

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

Amrit Pal, aged 62 years  
s/o Sh. Lal Chand  
retired Assistant Section Officer from KVS  
r/o Street No. 1, Moti Nagar  
near Gori Shankar Mandir  
Tapa (Punjab) ..Applicant

(Through Advocate: Shri Yogesh Sharma)

VERSUS

1. Kendriya Vidyalaya Sangathan  
Through the Commissioner  
18, Constitutional Area, Saheed Jeet Singh Marg  
New Delhi.
2. The Assistant Commissioner (Finance)  
Kendriya Vidyalaya Sangathan Head Quarter  
18, Institutional Area, Saheed Jeet Singh Marg  
New Delhi.
3. The Deputy Commissioner  
Kendriya Vidyalaya Sangathan  
SCO-72-73, Sector 31A  
Chandigarh-160030. ... Respondents

(Through Advocate: Shri R. Gowrishankar)



## ORDER (Oral)

**Hon'ble Mr. R. N. Singh, Member (J):**

The applicant has filed the present OA under Section 19 of the Administrative Tribunals Act, 1985 on being aggrieved by non-consideration of his representation dated 10.11.2020 and 30.12.2019 (Annexure A/2 (Colly.)) for regulating his retiral benefits in accordance with the GPF Pension Scheme. Learned counsel for the applicant submits that the representation of the applicant has been forwarded by the concerned Deputy Commissioner vide his letter dated 26.06.2018 (Annexure A/1). However, no final decision has been taken by the competent authority of the respondents.

2. Issue notice. Sh. R. Gowrishankar, learned counsel who appears for the respondents on advance service, accepts notice.

4. Learned counsel for the applicant submits that the applicant shall be satisfied if the present OA is disposed of with direction to the respondents to consider the applicant's aforesaid representations (Annexure A/2 (Colly.)) read with the respondents letter dated 26.06.2018 (Annexure A/1) and



to dispose of the same by passing an appropriate order in a time bound manner.

5. We are of the considered view that if such request on behalf of the applicant is accepted, no prejudice is likely to be caused to the respondents.

6. In view of the aforesaid, the OA is disposed of without going into the merits of the case, with a direction to the respondents to consider the applicant's aforesaid representations (Annexure A/2 (Colly.)) forwarded vide respondent's letter dated 26.06.2018 (Annexure A/1) and dispose of the same by passing a reasoned and speaking order as expeditiously as possible and preferably within a period of eight weeks of receipt of a copy of this order.

The OA is disposed of in the aforesaid terms. There shall be no order as to costs.

**(R.N. Singh)**  
**Member (J)**

**(A.K. Bishnoi)**  
**Member (A)**